

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CHANDULAL CHANDRAKAR
MEMORIAL HOSPITAL PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CHANDULAL CHANDRAKAR MEMORIAL HOSPITAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/03/1997
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chhattisgarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110CT1997NPL011769
5.	Address of the registered office and principal office (if any) of corporate debtor	NEHRU NAGAR CHOWK, BHILAI, CHHATTISGARH - 490020
6.	Insolvency commencement date in respect of corporate debtor	06/05/2022
7.	Estimated date of closure of insolvency resolution process	02/11/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jagdish Kumar IBBI/IPA-001/IP-P00671/2017-2018/11143
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B56, Wallfort City, Bhatagaon, Ring Road No.1, Raipur, Chhattisgarh, 492001 Email Id: jkparulkar.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: B56, Wallfort City, Bhatagaon, Ring Road No.1, Raipur, Chhattisgarh, 492001 Email Id: cirp.ccmhpl@gmail.com
11.	Last date for submission of claims	20/05/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Chandulal Chandrakar Memorial Hospital Private Limited on 06/05/2022.

The creditors of Chandulal Chandrakar Memorial Hospital Private Limited, are hereby called upon to submit their claims with proof on or before 20/05/2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.



Jagdish Kumar Parulkar
Interim Resolution Professional
Chandulal Chandrakar Memorial Hospital Private Limited
IBBI/IPA-001/IP-P00671/2017-2018/11143

Date: 07.05.2022

Place: Raipur